

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-206

Appeal No - 150/252/ND/2020

CA/718 /C-V/ND/2020

IN THE MATTER OF:

M/s Millenium Realtech Pvt Ltd.

Vs.

ROC.

...Applicant

.....Respondent

SECTION

U/s 252

Order delivered on 17.12.2020

CORAM:

**SHRI PATIBANDLA SATYANARAYANA PRASAD,
HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL).**

PRESENT:

For the Applicant

: Sumit Kaushik and Jugal Bagga advocates

For the Respondent

: Adv Kirtikar Sukul, Nischay Chaudhary for Applicant- Director

ORDER

Heard, Ld. Counsel for appellant Mr. Jugal Bagga. Ld. Counsel for appellant mentioned that the other director (objector) has also signed and given his consent on Page 108 of the petition for filing this application for restoration. However, complete papers of the petition are not submitted. Ld. Counsel for appellant is advised to give a copy of the appeal to Mr. Sanjay Kumar holding 37 per cent shares on or before **21.12.2020**.

Ld. ARoC is present and submitted that he has filed the reply and the Deptt. has no objection to proceed with.

None appeared on behalf of IT Deptt. at the time of hearing. Ld. Counsel for appellant is directed to file all his IT returns and also an undertaking that they will pay all their tax dues as per law in course of time, if claimed by the IT Deptt. Let this matter be posted on **24.12.2020**.

Sd/-

**(K.K. VOHRA)
MEMBER (T)**

Sd/-

**(PATIBANDLA SATYANARAYANA PRASAD)
MEMBER (J)**